

SUPR EME COUR T OF I N D I A
RECORD OF PROCEEDINGS

I.A. Nos. 7-8 & 9-10,11-12 & 13-14 In
Petition(s) for Special Leave to Appeal (Civil) No(s).12071-12072/2009

(From the judgement and order dated 22/04/2009 in WP No. 9158/2008 & WP
No. 27695/2007 of The HIGH COURT OF A.P AT HYDERABAD)

BHANU CONSTRUCTION CO.LTD.

Petitioner(s)

VERSUS

RECOVERY OFFICER,DEBT.RECOV.TRIBUL.&ORS.

Respondent(s)

(With appln(s) for extension of time, and for accepting of deposit money and
c/delay in filing appln. for extension of time and office report)

Date: 17/07/2009 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR

HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s) Mr. Chandra Nath Mukherjee,Adv.
Mr. Chava Badri Nath Babu,Adv.
Mr. R.P. Goyal,Adv.

For Respondent(s) Mr. Sridhar Potaraju,Adv.
Mr. D. Julivs Riamei,Adv.
Mr. Gaichangpou Gangmei,Adv.

Dr. A.M. Singhvi,Sr.Adv.
Mr. R. Sasiprabhu,Adv.
Mr. R. Chandresh,Adv.
Mr. Hiten Sampat,Adv.

Mr. Nitin S. Tambwekar,Adv.
Mr. B.s. Sai,Adv.
Mr. K. Rajeev,Adv.
Mr. K.R. Sasiprabhu ,Adv

UPON hearing counsel the Court made the following
ORDER

Having regard to the order which we had passed on 14
th

May, 2009, and which was extended on 10 June, 2009, we are not
inclined to pass any further orders on the interlocutory
applications and the same are dismissed.

(Ganga Thakur) (Juginder Kaur)

P.S. to Registrar Court Master